

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RUDRANI HEALTH CARE SERVICES LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rudrani Health Care Services Limited
2.	Date of incorporation of corporate debtor	14/11/2008
3.	Authority under which corporate debtor is incorporated /registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2008PLC188222
5.	Address of the registered office and principal office (if any) of corporate debtor	267/3, Anandmayee Marg, Udgir, Maharashtra 413517
6.	Date of closure of Insolvency Resolution Process	04/07/2022
7.	Liquidation commencement date of corporate debtor	27/01/2023 (order copy received on 01/02/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sachin Srinivas Bhattad IBBI/IPA-001/IP-P00680/2017-2018/11159
9.	Address and e-mail of the liquidator, as registered with the Board	Add: Flat No.1A, 1st Floor, Vijay Towers, 139, Railway Lines, Solapur, Maharashtra 413001 E-mail: sachinbhattadca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Sachin Shrinivas Bhattad Stress Credit Resolution Pvt. Ltd., B-1305/6, Dosti Elite, Road No.29, Sion, Mumbai – 400022 E-mail: rudrani.liq@gmail.com
11.	Last date for submission of claims	03/03/2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RUDRANI HEALTH CARE SERVICES LIMITED** on **27th January 2023**.

The stakeholders of **RUDRANI HEALTH CARE SERVICES LIMITED** are hereby called upon to submit their claims with proof on or before **3rd March 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sachin Shrinivas Bhattad
Liquidator

Date: 04/02/2023

Reg. No. IBBI/IPA-001/IP-P00680/2017-2018/11159

Place: Mumbai

Email-id: rudrani.liq@gmail.com